

FORM A**PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

FOR THE ATTENTION OF THE CREDITORS OF NUOVA PROTEINS PRIVATE LIMITED

1.	Name of corporate debtor	NUOVA PROTEINS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28.06.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi under the Companies Act, 1956.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122HR2007PTC036986
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE Village Bajidpur, Kunjpura, Karnal, HR-132001
6.	Insolvency commencement date in respect of corporate debtor	06.10.2021
7.	Estimated date of closure of insolvency resolution process	05.04.2022 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tarsem Chand Garg IBBI/IPA-001/IPP01410/2018-2019/12451
9.	Address and e-mail of the interim resolution professional, as registered with the Board	TARSEM GARG AND COMPANY, SCO 56-57, Second Floor, Swastik Vihar, MDC, Sector-5, Panchkula-134114 (Haryana) E-mail: gargtarsem@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	TARSEM GARG AND COMPANY, SCO 56-57, Second Floor, Swastik Vihar, MDC, Sector-5, Panchkula-134114 (Haryana) E-mail: gargtarsem@gmail.com mtminsolvenyprofessionals@gmail.com Mobile no.: +91 95010 36694.
11.	Last date for submission of claims	22.10.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of	Name the class(es)-NA-

	section 21, ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. N.A. 3. N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form (s) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nuova Proteins Private Limited 06.10.2021 (Order Communicated to the IRP on 07th October, 2021).

The creditors of Nuova Proteins Private Limited, are hereby called upon to submit their claims with proof on or before 22.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. The proof of claims is to be submitted by way of the followings specified forms along with documentary proof of claims:

Note-1

Form B: for claims by operational Creditors (expected Workmen and employees)

Form C: for claims by financial Creditors

Form CA: for claims by financial Creditors in a Class

Form D: for claims by a workmen and employee

Form E: for claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claims shall attract penalties.

Kindly mentioned contract details in the claim form so that any query regarding claim can be resolved immediately.



TARSEM CHAND GARG

IBBI/IPA-001/IPP01410/2018-2019/12451

Interim Resolution Professional in the matter of
Nuova Proteins Private Limited

Dated: 07.10.2021

Place: Chandigarh